

F.No. J-11017/14/2018-Judicial
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Judicial Section)

Shastri Bhawan, New Delhi,
Dated 7th March, 2018

ORDER

The President is pleased to **extend** the terms of all the panel counsel mentioned in this Department's earlier Order No. 36(5)/2015-Judl. dated 03.03.2015 for conducting Central Government litigation before the High Court of Chhattisgarh at Bilaspur and Central Administrative Tribunal, Circuit Bench at Bilaspur, with effect from **03.03.2018 until further orders or till a new panel, in this regard, is finalized by this Department.**


2. The engagement and professional fee of the aforesaid advocates will be governed by the terms and conditions contained in this Department's OM No. 26(1)/1999-Judl. dated 24.09.1999 read with OM No. 26(1)/2014/Judl. dated 01.10.2015 & instructions issued subsequently through OMs. The aforesaid OMs are available on the website of this Department i.e. www.legalaffairs.gov.in under the tab 'Judicial Section' and in the link 'Circulars pertaining to litigations'.

3. Hindi version of this order will follow.

Inder Kumar
7.3.18
(Inder Kumar)
Additional Secretary

Copy for information to:-

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. Shri B. Gopa Kumar, Asstt. SGI, High Court of Chhattisgarh at Bilaspur.
3. The Registrar, High Court of Chhattisgarh at Bilaspur.
4. The Registrar, CAT Circuit Bench at Bilaspur (Jharkhand)
5. To be uploaded on the website of this Department i.e. www.legalaffairs.gov.in under the tab 'Judicial Section' in the link 'List of empanelled Counsel' for the information of all concerned.
6. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
7. Guard File/Judicial Section with 5 spare copies.



(D. Srinivas)

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